

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 110/2022

(Arising out of impugned final judgment and order dated 25-10-2021 in CRLA No. 267/2021 passed by the High Court Of Judicature At Madras)

PREMKUMAR

Petitioner(s)

VERSUS

STATE REP. BY THE INSPECTOR OF POLICE Respondent(s)
(FOR ADMISSION and I.R. and IA No.2363/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.2364/2022-EXEMPTION FROM
FILING O.T.)

Date : 10-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. M.P. Parthiban, AOR
Mr. A.S. Vairawan, Adv.
Mr. R. Sudhakaran, Adv.
Mrs. Shalini Mishra, Adv.
Mr. T. Hari Hara Sudhan, Adv.
Mr. Vikash G.R., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment and official translation are allowed.

Learned counsel for the petitioner contends that the statement of the victim under Section 164 Cr.P.C. is not substantive evidence but that alone has been used to convict the petitioner when all the witnesses have turned hostile.

Issue notice on the Special Leave Petition as well as on the prayer for bail.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(DIPTI KHURANA)
COURT MASTER (NSH)